

By Speed Post

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-39/1989/ 882 /A

From :-

Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Smti. Hema Devi Bhuyan,
Principal Judge, Family Court,
Barpeta.

Dated Guwahati the 21st February 2019.

Sub:

Station Leave Permission along with permission to use the official allotted vehicle.

Ref:-

Your letter No. F.C(B)/2019/109 dtd. 26.01.2019.

Madam,

With reference to the above, I am directed to inform you that you have been granted station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 22.02.2019 till the morning of 25.02.2019. The Counsellor, Family Court, Barpeta will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-39/89/ 883 /A, dated 21.02.19

Copy forwarded for information to:

- ✓ 1. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Rdgn